

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

CORAM: SHRI SHYAM BABU GAUTAM TMT. T.KRISHNA VALLI
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/57/KOB/2024 in IBA/240/KOB/2019
SECTION	SEC. 60 (5) IBC
NAME OF PARTIES	REGIONAL PROVIDENT FUND COMMISSIONER V/S CA MAHALINGAM SURESH KUMAR (LIQUIDATOR)
PETITIONERS ADVOCATE/ PROFESSIONAL	SAJEEV KUMAR K GOPAL, ASWATHY BABU
RESPONDENTS ADVOCATE/ PROFESSIONAL	

23 April 2024

ORDER

IA(IBC)/57/KOB/2024 in IBA/240/KOB/2019

This is an IA bearing No. 57/KOB/2024 filed by the Applicant under Section 60(5) of the Insolvency and Bankruptcy Code read with Rule 11 of the NCLT Rules, 2016 seeking directions against the Liquidator.

Learned Counsel, Mr. Sajeev Kumar K Gopal appears on behalf of the Applicant through virtual mode.

It is seen from the records that in terms of order dated 22.03.2024, time was granted to the Counsel appearing for the Liquidator to file reply within a period of 2 weeks. However, today, learned representing Counsel, Ms. Akhila appears on behalf of the Liquidator through virtual mode and repeated the same prayer and sought some more time to file reply affidavit. Be that as it may, this is a last and final opportunity granted to the Liquidator to file reply affidavit, within period of 3 weeks. Copy of the same may also be served on the Counsel appearing for the other side.

List this matter for further consideration on **12.06.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**